

Court No. - 29

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 509 of 2020

Petitioner :- Mahendra Pratap Singh

Respondent :- State Of U.P. Through Secretary (Home) And 2 Others

Counsel for Petitioner :- In Person

Counsel for Respondent :- C.S.C.

Hon'ble Munishwar Nath Bhandari, Acting Chief Justice

Hon'ble Anil Kumar Ojha, J.

Pursuant to the direction of this Court, Director General of Police, Uttar Pradesh is present.

Despite the seriousness shown by the Court to the case and the manner of the investigation coupled with direction against the defaulting Police Officer, no follow-up action has been taken rather the matter is not being briefed to the Director General of Police, Uttar Pradesh to know the sensitivity of the case.

In view of the above, we left with no option but to keep this matter tomorrow, i.e, 16.09.2021 at 10:00 A.M. as 1st case when Director General of Police, Uttar Pradesh and members of S.I.T. would remain present in the Court to clarify about the action of the Police Authorities in making the investigation and further as to why the disciplinary action against the then Superintendent of Police, Mainpuri could not be completed before his retirement almost six months back, as stated.

To assist the Court, we direct Shri Amarendra Nath Singh, learned Senior Counsel to appear for the petitioner.

List accordingly.

Order Date :- 15.9.2021

Shubham

(Anil Kumar Ojha, J.) (Munishwar Nath Bhandari, A.C.J.)